

Bill to provide for the payment of minimum wages and for welfare of agricultural workers.

employment.

MR CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to provide for the payment of minimum wages and for welfare of agricultural workers."

"That leave be granted to introduce a Bill to provide for determining domicile requirement and transferability of public employment."

*The motion was adopted.*

*The motion was adopted*

SHRIMATI BASAVARAJESWARI: I introduce the Bill.

SHRI SYED SHAHABUDDIN: I introduce the Bill.

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ENVIRONMENT (PROTECTION)  
AMENDMENT BILL\*

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DESTITUTE AND POOR (MAINTENANCE AND REHABILITATION)  
BILL\*

[*English*]

(Amendment of section 2, etc.)

SHRI BHATTAM SRIRAMA MURTY (Visakhapatnam): I beg to move for leave to introduce a Bill to amend the Environment (Protection) Act, 1986.

SHRI AJOY BISWAS (Tripura West): I beg to move for leave to introduce a Bill to provide for the maintenance and rehabilitation of destitutes and poor.

MR. CHAIRMAN: The question is:

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"That leave be granted to introduce a Bill to amend the Environment (Protection) Act, 1986."

"That leave be granted to introduce a Bill to provide for the maintenance and rehabilitation of destitutes and poor."

*The motion was adopted*

*The motion was adopted.*

SHRI BHATTAM SRIRAMA MURTY: I introduce the Bill.

SHRI AJOY BISWAS: I introduce the Bill<sup>†</sup>

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CONSTITUTION (AMENDMENT) BILL<sup>†</sup>

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PUBLIC EMPLOYMENT (FIELD OF SELECTION, DOMICILE REQUIREMENT AND TRANSFERABILITY) BILL\*

[*English*]

(Substitution of New Article for Article 263).

[*English*]

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill to provide for determining domicile requirement and transferability for public

SHRI SYED SHAHABUDDIN (Kishanganj): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. CHAIRMAN: The question is:

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\* Published in Gazette of India Extraordinary, Part II, section 2, dated 31.7.1987.

† Introduced with the recommendation of the President.